आश्चर्य तो यह है कि मेरे दोनों अंगरक्षकों को उप पुलिस अधीक्षक, गाजियाबाद ने अगली गाड़ी से लौट आने का निर्देश किया और वे लौट भी गये।

दिनांक 26–9–82 को मुझे सुबह सात बजे मेरे घर से बिना कोई वारन्ट कारण या आधार के अवैधानिक ढंग से गिरफ्तार किया और यह कह कर कि सुल्तानपुर ले चल रहे हैं, बस्ती सुल्तानपुर के रास्ते से अलग कप्तानगंज के पास जंगल में मनवर नदी के किनारे ले गये और वहां मुझे 9 बजे से पौने दो बजे दोपहर तक नाजायज ढंग से रखा। इस बीच पुलिस वालों की फुसफुसाहट और चारों ओर से घेरने की तैयारी से यह साफ था कि वे मुझे एनकाउन्टर करना चाहते थे। सौभाग्य से वहां पौने दो बजे ही संजय गांधी विचार मंच के कार्यकर्ता आ गए और चिल्लाने लगे कि आप लोग सोनकर साहब के साथ क्या कर रहे हैं। तब पुलिस वाले घबड़ा गये और सुल्तानपुर जेल ले आये। जेल में मेरे साथ अभद्र व्यवहार किया गया।

मेरे क्षेत्र बस्ती में अपराध बहुत होते हैं। कई विधायक, तथा संसद सदस्यों को अपनी संसदीय जिम्मेदारी अच्छी तरह निभा सकें।

अंगरक्षक की व्यवस्था है। अकारण एक तरफा मेरे अंगरक्षक हटाने का कोई औचित्य नहीं। आप हमारे अधिकारों के संरक्षक है। अनुरोध है कि शासन को मेरी सुरक्षा की व्यवस्था के लिये निर्देश दें। मेरी मांग है कि इस मामले की जांच के लिये एक सर्वदलीय संसदीय समिति बने ताकि तथ्यों की जानकारी इस सदन के सामने आ सके।

(*Interruptions*)**

MR. DEPUTY-SPEAKER: Whatever is said now will not go on record. (*Interruptions*)**

(xi) STRIKE BY R.M.S. EMPLOYEES IN MADHYA PRADESH.

श्री रामेश्वर नीखरा (होशंगाबाद): उपाध्यक्ष महोदय, मध्य प्रदेश में आर० एम० एस० कर्मचारियों द्वारा दिनांक 7 अक्तूबर, 1982 से वर्क टु रूल, रेगूलेशन आफ ओवरटाइम, नान कोआपरेशन विद दि डिपार्टमेंट आदि आन्दोलन चलाये जा रहे हैं, जिससे हर रेलवे स्टेशन पर हजारों थैले डाक इकट्ठी हो गई है और आम जनता को बहुत बड़ी परेशानियों का सामना करना पड़ रहा है, क्योंकि इससे हजारों बेरोजगार नौजवानों को साक्षात्कार पत्र, बोनारो पत्र, मनी आर्डर आदि सब नहीं मिल रहे हैं। हड़ताल करने वाली यूनियन कर्मचारियों को डरा धमका रही हैं और उन्हें काम पर नहीं जाने दे रही हैं। हड़ताल मध्य प्रदेश सर्कल द्वारा आर एम एस की पालिसी बदल देने के कारण हुई है। अभी वर्तमान में जो पालिसी चालू की गई है, उससे पूरी डाक व्यवस्था गड़बड़ा गई है। मध्य प्रदेश सर्कल के आर०एम०एस० के 8 सैक्शन डीं जट कर दिए गए हैं और जो डिस्टिट पैटर्न सार्टिन्ग सिस्टम लागू किया है, उससे बड़ी असुविधाओं का सामना करना पड़ रहा है। नाइट ड्यूटी समाप्त कर देने से भी डाक में गड़बड़ी हुई है। वहां पर अनट्रेन्ड लोगों को अस्थायी रूप से भर्ती कर कार्य कराने की जो व्यवस्था है, वह पूरी तरह से फेल हो चुकी।

आपके माध्यम से मैं भारत सरकार के संचार मंत्री महोदय से अनुरोध करना चाहता हूं कि वह अतिशीघ्र व्यवस्था में सुधार करें, भोपाल में ही एक ट्रेनिंग सेंटर प्रारंभ करें और कर्मचारियों की जायज

मांगों को स्वीकार करें, जिससे कि जनता को राहत मिल सके।

(xii) DEMAND FOR CONTROLLING SPIRALLING PRICES OF LAND IN URBAN AREAS.

SHRI A. T. PATIL (Kolaba): Sir, under rule 377, I rise to make the following statement on a matter of urgent public importance:—

With the growing unemployment in the villages, there is a constant flow of people from villages to cities and other urban areas in search of means of living in employment, business and industries, etc. Governments have also undertaken schemes to help educated unemployed to get self-employed in their own industries and businesses. These activities require land in urban areas for residence, industry and business and place a very high demand on lands in the urban areas.

Seizing this opportunity, the people having surplus money and other liquid assets, both in black and white, started investments in purchase of lands in and around urban areas. This resulted in spiralling of prices of land in urban areas. This afforded a golden opportunity to convert black money into white one, to evade income-tax etc. and to scuttle the Government's schemes for self-employment. People with moderate means desiring to have their own residential houses, industries or businesses cannot afford to get land in the urban areas at the prevailing fabulous prices. This resulted in dwindling down the economy and in blocking the avenues if employment and growth.

It has, therefore, become imperative to check the spiralling prices of lands in and around urban areas. The Urban Land (Ceiling and Regulation) Act, 1976, provided for checking the prices of lands in selected urban agglomerations. But it cannot be invoked to operate in other urban areas. There are, therefore, demands to extend the operation of this Act, with improvements therein, to municipal towns and cities. The matter is said to be under the consideration of Government. But the Government's consideration may be long process. Till the Government takes a decision in the matter, it is urgently necessary, as a preliminary step, to take measures to check and control the spiralling prices of lands in and around urban areas other than the urban agglomerations.

I, therefore, strongly urge upon the Government to take prompt and immediate action, either by legislation or otherwise, to control and check the spiralling prices of lands in and around urban areas other than the urban agglomerations.

(vii) NEED TO STOP IMPORT OF SYNTHETIC RESIDENTS OF KUCHLIBARI.

SHRI AMAR ROY PRADHAN (Cooch-Behar): The House is aware that an agreement has been arrived at between the People's Republic of Bangladesh and the Republic of India on the lease in perpetuity of Tin Bigha, an Indian territory to Bangladesh. The Indo-Bangladesh Joint Communique dated 7-10-82 *inter alia* mentions: "The two Governments agreed to take immediate steps to complete the modalities of implementation of the lease terms including verification and marking of the leased area on the ground." It, therefore, appears that the modalities of the implementation are yet to be worked out. Fifty thousands inhabitants of Kuchlibari area, an integral part of India, it is apprehended, will be delinked from the rest of Indian territory in the event of exclusive jurisdiction of Bangladesh over the Tin Bigha which is the only connecting link of Kuchlibari with the Indian land mass. The safety and security of these inhabitants will, naturally, be exposed to various stresses and strains. A sense of uncertainly has therefore descended on Kuchlibari area, an Indian territory. This is undoubtedly a matter of grave concern for all of us. The Government of West Bengal, alive to this, have suggested certain modalities. I shall urge upon the Government to consider those suggestions of West Bengal Government and take appropriate steps. It may further be noted that Joint Communique mention the following: "The Indian side affirmed that the terms of lease would be implemented as soon as posisble even prior to the ratification of the Land Boundary Agreement of 1974". The House,